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News Letter

Patron-in-Chief
Hon'ble Mr. Justice
Sanjay Karol
Chief Justice, Patna High Court

Executive Chairman
Hon'ble Mr. Justice
Dinesh Kumar Singh
Judge, Patna High Court



BIHAR STATE LEGAL SERVICES AUTHORITY, PATNA



BIHAR STATE LEGAL SERVICES AUTHORITY

The Torchbearers

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THE TORCHBEARERS

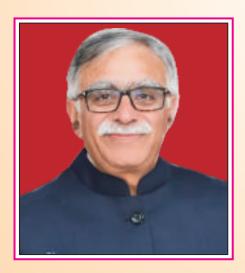


Hon'ble Mr. Justice S. A. Bobde Chief Justice of India -cum-Patron-in-Chief, NALSA



N. V. Ramana

Judge, Supreme Court of India -cumExecutive Chairman, NALSA



Hon'ble Mr. Justice
Sanjay Karol
Chief Justice, Patna High Court
-cumPatron-in-Chief, BSLSA



Hon'ble Mr. Justice
Dinesh Kumar Singh
Judge, Patna High Court
-cumExecutive Chairman, BSLSA



Hon'ble Mr. Justice
Shivaji Pandey
Judge, Patna High Court
-cumChairman, Patna High Court
Legal Services Committee

INAUGURATION



Inauguration of Establishment of the Courts of Additional District & Session Judge and Sub-Judge at Sub-Divisional Civil Court, Masaurhi (Patna) on 29th, December 2019.



View of one of the Literacy Camps.



Legal Awareness Camp was Conducted at Chapra on 22-12-2019. Inaugurated by Executive Chairman BSLSA, Hon'ble Mr. Justice Dinesh Kumar Singh in august Presence of Hon'ble Mr. Justice Ashwani Kumar Singh, Hon'ble Mr. Justice Chakradhari Sharan Singh, Hon'ble Mr. Justice Prabhat Kumar Jha, Hon'ble Justice Smt. Anjana Mishra & Hon'ble Mr. Justice A. K. Upadhyay all Hon'ble Judges, Patna High Court.



ACTIVITIES





Officers of BSLSA Sri Sunil Dutta Mishra, Member Secretary & Sri R. N. S. Pandey, Jt. Secretary visited Old Age Home & Interacted with the Senior Citizens.

Ms. Priya Shekhar & Ms. Anupma Asst. Registrar's, BSLSA interacting with Children at 'Nishant', Patna.



ACTIVITIES

Sri Krishna Gopal, Registrar, BSLSA Visited Govt. Blind School Kadamkuan, Patna,
"Apna Ghar", Bailey Road, Patna, 'Antarjyoti Balika Vidyalaya', Patna
& 'Nari Gunjan', Danapur.













World Aids Week was organised at Nalanda Medical College & Hospital, Patna.

Officers of BSLSA Sri Sunil Dutta Mishra, Member Secretary &

Sri R. N. S. Pandey, Jt. Secretary addressed the audience.



State Level Media Interface Workshop on "Child Marriage" Under More Than Bride Project was held at Vaishali Hall, Hotel Vijayatej Clarks inn on 29th November, 2019.



State Consultation on Child
Protection was held on 14th &
15th June, 2019 at Hotel
Chanakya, Patna organised by
'Bachpan Bachao Andolan (BBA)
in collaboration with Weaker
Section, CID, Bihar, Patna.



Participants

NLA MEETING



National Lok Adalat meeting was held on 28th May 2019 at BSLSA Patna Meeting Room presided by Member Secretary, Bihar State Legal Services Authority and attended by bank officials.



ACTIVITIES

On the occasion of 73rd Independence Day, 15th August 2019 Flag hosted by the then Executive Chairman, BSLSA, Hon'ble Mr. Justice Jyoti Saran, Judge, Patna High Court at BSLSA premises.





FAREWELL



Farewell ceremony of the Executive Chairman, Bihar State Legal Services Authority, Hon'ble Mr. Justice Jyoti Saran, Judge, Patna High Court.

Winter Internship

3rd January to 23rd January 2019 Winter Internship was conducted at the BSLSA which was attended by law students from different Law Colleges of India.



Member Secretary, Joint Secretary BSLSA interacting with Law Students.







Handing over the Certificate to the Law Students.



Group Photograph

Summer Internship

Summer Internship programme for Law Students was organised from 11.06.2019 to 01.07.2019 at the premises of BSLSA. Students from various Law Colleges of India attended the programme.





Certificate Distribution to the Law Students by

Hon'ble Mr. Justice Jyoti Sharan, Judge, Patna High Court -cum- Executive Chairman, BSLSA



As a part of Summer Internship programme 2019, Students Visited Beur Central Jail, Patna







Group Photograph with Law Students alongwith

Executive Chairman, BSLSA Hon'ble Mr. Justice Jyoti Sharan, Judge, Patna High Court,

Sri Sunil Dutta Mishra, Member Secretary, Sri R.N.S. Pandey, Jt. Secretary.

MEDIATION TRAINING PROGRAMME

40 Hours intensive Mediation Training Programme for Advocates as Mediators of seven newly notified DLSA's (Araria, Banka, Kishanganj, Lakhisarai, Sheohar, Sheikhpura, Supaul) under guidance of MCPC, Supreme Court of India, New Delhi was organized from 7-5-2019 to 11-5-2019 at the Bihar Judicial Academy.





Group of Participants.







Handing over of the Certificate to the Participants by Member Secretary, BSLSA.



One day training-cum-sensitisation programme of PLVs alongwith DLSA staff members under NALSA and other scheme was conducted at BSLSA, Patna on 30th March 2019.

Participants





One day training-cum-sensitisation programme of PLVs alongwith DLSA staff members under NALSA and other scheme was conducted at BSLSA, Patna on 6th April 2019.

Participants





One day training-cum-sensitisation programme of PLVs along with DLSA staff members under NALSA and other scheme was conducted at BSLSA, Patna on 27th April 2019.



Participants



One day training-cum-sensitization programme of Full time Secretaries, DLSA of Bihar was conducted on 27-7-2019 at BSLSA, Patna.



One day training-cum-sensitization programme of Panel Lawyer's Deputed at Legal Services Clinic of JJB was held on 3rd August 2019 at BSLSA, Patna.

Participants





One day training-cum-sensitisation programme of Panel Lawyer's deputed at Child Welfare Committee was conducted at BSLSA, Patna on 17-08-2019.

Participants





One day training-cum-sensitisation Programme of Panel Lawyers deputed at front office of DLSA's / SDLSA's was conducted on 31-8-2019 at BSLSA, Patna.

Participants





One day training programme of Remand Lawyers of DLSAs was conducted on 7-9-2019 at BSLSA, Patna.

Participants





One day training programme of Remand Lawyers of DLSAs was conducted on 21-9-2019 at BSLSA, Patna.

Participants





One day training programme of Jail Visiting Lawyers of DLSA was conducted on 28-9-2019 at BSLSA, Patna.

Handing over the Certificate to the Participants by Member Secretary, BSLSA.

Participants



DLSA's ACTIVITIES



One day Workshop on Domestic Arbitration Law was conducted at DLSA Darbhanga on 18-5-2019 Inaugurated by Hon'ble Mr. Justice Anil Kumar Upadhayay, Judge, Patna High Court, Guest of Honour Hon'ble Mr. Justice Mohit Kumar Shah, Judge, Patna High Court alongwith others.



Legal Awareness Programme conducted by DLSA, Darbhanga on 5-5-2019 at Bahadur Panchayat.

DLSA's ACTIVITIES



Inaugural Programme of National Lok Adalat held at Gopalganj on 9th March 2019.



Legal Awareness Programme on Law and Procedure of adoption conducted on 2nd June 2019 at Gopalganj.



Flood Relief Programme organized by DLSA Sitamarhi.



Legal Awareness Camp was organised by DLSA Kishanganj.





DLSA Araria organised Legal Awareness -cum- Legal Literacy Camp on 1st May 2019.

DLSA's ACTIVITIES



Two day Refresher Training Programme for Panel Lawyers and Retainer Lawyer was conducted by DLSA Siwan on the Civil Court Campus on 3rd and 4th of August 2019.



Legal Awareness Camp was organised on the topic Vicitims of Trafficking and Commercial Sexual Explotation Scheme 2015 at Siwan on 16th June 2019.





Legal Literacy Camp was organised by DLSA Gaya on 2nd June 2019.





Legal Awareness Camp was Organised at Subdivision Sher Ghati, Gaya on 11th May 2019.

BSLSA: At A Glance

January to December 2019

NATIONAL LOK ADALAT

MOBILE LOK ADALAT

5.4	Case Disposal		
Date	Pre-Litigation Cases Pending C		
09.03.2019	32113	4941	
13.07.2019	31238	4922	
14.09.2019	39699	4542	
14.12.2019	39112	6096	
Total	142162	20501	

Organised in 32 Districts	Total Disposal 97480 cases
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CONTINUOUS LOK ADALAT

Data	Total Case Disposal		
Date	Pre-Litigation	Post Litigation	
Jan. to Dec., 2019	325	110	

STATISTICAL INFORMATION OF TRAINING PROGRAMMES OF PANEL LAWYER & PARA-LEGAL VOLUNTEERS

S No.	Training Programme Conducted	Type of Programme i.e. Induction Programme/ Basic Training etc.	No. of Training Programmes Conducted in the Month	Duration of the Programme	No. of Participants
1.	Panel Lawyers	Basic Training, Induction Programme, Legal Awareness Camp, Refresher Training, etc	108	1 hr – 4 hr	1607
2.	Para-Legal Volunteers (PLVs)	Basic Training, Induction Programme, Legal Awareness Programme, Refresher Training, etc	109	1 hr – 3 hr	1740
3.	Others (Pl. Specify)	Mediation Awareness, Fundamental Duties	04	1 hr – 2 hr	95

STATEMENT OF ALLOTMENT TO THE VICTIMS UNDER BIHAR VICTIM COMPENSATION SCHEME, 2014

Nature of the Offence	No. of Victims	Compensation Awarded in Rs.
Acid	88	2,46,05,707
POCSO	177	5,44,70,000
Rape	62	2,29,25,000
Death	99	2,37,05,000
Sexual assault	18	18,90,000
Human Trafficking	04	4,00,000
Grievous Physical Injury or any mental injury requiring rehabilitation	01	1,50,000
Victim of Burning	02	13,00,000
Others	02	4,00,000
Total	453	12,98,45,707

LEGAL AWARENESS PROGRAMME ON NALSA SCHEME FROM JAN.-2019 to DEC.-2019

S.No.	Name of Scheme	No. of Beneficiary
1	NALSA Scheme (Legal Services to Disaster Victims)	2636
2	NALSA Scheme (Child Friendly Legal Services to Children and their Protection)	4010
3	NALSA Scheme (Legal Services to Senior Citizens)	4276
4	NALSA Scheme (Protection & Enforcement of Tribal Rights)	2626
5	NALSA Scheme (Effective Implementation of Poverty Alleviation)	3598
6	NALSA Scheme (Legal Services to Victim of Acid Attack)	5007
7	NALSA Scheme (Legal Services to the Worker in the Unorganized Sector)	2810
8	NALSA Scheme (Legal Services to Mentally ill & Mentally Disabled Persons)	8085
9	NALSA Scheme (Legal Services to Victims of Trafficking & Commercial Sexual Exploitation)	4478
10	NALSA Scheme (Legal Services to Victims of Drug abuse & Eradication of Drug Menace)	2934

MEDIATION REPORT

SI. N.	Name of Month	Referral	Settled	Not Settled	Non- Starters	Connected Cases	Pending Cases
1	Jan-19	321	26	124	92	0	582
2	Feb-19	370	34	143	89	0	685
3	Mar-19	403	35	187	100	0	766
4	Apr-19	379	56	202	126	1	761
5	May-19	399	72	278	74	0	736
6	Jun-19	426	53	179	74	2	856
7	Jul-19	631	89	308	87	3	1003
8	Aug-19	587	92	315	99	2	1083
9	Sep-19	453	106	310	12	2	1000
10	Oct-19	350	67	197	66	1	1020
11	Nov-19	516	91	333	61	2	1051
12	Dec-19	437	105	308	56	2	1019
	Total	5272	826	2884	936	15	1019

STATISTICAL INFORMATION IN RESPECT OF LEGAL LITERACY/LEGAL AWARENESS CAMPS/PROGRAMMES (INCLUDING SEMINARS, WORKSHOPS, DEBATES ETC.)

S. No.	Mode/place of Awareness Programme	No. of Programme Held	No. of Persons Attended	Subjects
1	School/College/ university	509	21975	Legal Awareness Programme on NALSA (Legal Services to the victims of Drug Abuse and Eradication of Drug Menace) Scheme, 2015. Legal Awareness Programme on NALSA (Legal Services to the Worker in the Unorganised Sector) Scheme, 2015. Legal Awareness Programme on NALSA (Victims of Trafficking and Commercial Sexual Exploitation) Scheme, 2015. Legal Awareness Programme on the topic of Plea Bargaining and Right of Transgender etc
2	Village/ community Centre	1181	36929	Legal Awareness Programme on NALSA (Legal Services to the victims of Drug Abuse and Eradication of Drug Menace) Scheme, 2015. Legal Awareness Programme on NALSA (Legal Services to the Worker in the Unorganised Sector) Scheme, 2015. Legal Awareness Programme on NALSA (Victims of Trafficking and Commercial Sexual Exploitation) Scheme, 2015. Legal Awareness Programme on the topic of Plea Bargaining and Right of Transgender etc
3	Jail/other custodial home	667	17680	Legal Awareness Programme on NALSA (Legal Services to the victims of Drug Abuse and Eradication of Drug Menace) Scheme, 2015. Legal Awareness Programme on the topic of Plea Bargaining etc
4	Others (Block, Panchayat, Hospital etc)	562	15012	Legal Awareness Programme on NALSA (Legal Services to the victims of Drug Abuse and Eradication of Drug Menace) Scheme, 2015. Legal Awareness Programme on NALSA (Legal Services to the Worker in the Unorganised Sector) Scheme, 2015. Legal Awareness Programme on NALSA (Victims of Trafficking and Commercial Sexual Exploitation) Scheme, 2015. Legal Awareness Programme on the topic of Plea Bargaining and Right of Transgender etc
	Total	2919	91596	

SCHEDULE OF TRAINING PROGRAMME OF PANEL LAWYERS FROM JAN. to SEP., 2019.

S.N.	Date of Training	Name of the DLSA	No. of Participants
1.	19 th – 20 th Jan, 2019	W.Champaran (Bettiah) & its sub-Division	72
2.	02 nd – 03 rd Feb, 2019	Supaul & its sub-Division	72
3.	16 th – 17 th Feb, 2019	Kaimur	38
4.	23 rd − 24 th Feb, 2019	Sheohar	32
5.	16 th − 17 th Mar, 2019	Araria	46
6.	06 th – 07 th April, 2019	Begusarai	42
7.	27 th – 28 th April, 2019	Madhubani & its sub-Division	54
8.	04 th – 05 th May, 2019	Munger	35
9.	01 st – 02 nd June, 2019	Buxar & its sub-Division	63
10.	15 th – 16 th June, 2019	Darbhanga & its sub-Division	65
11.	22 nd – 23 rd June, 2019	Bhojpur (Ara)	60
12.	29 th – 30 th June, 2019	Patna & its sub-Division	77
13.	06 th – 07 th July, 2019	Samastipur & its sub-Division	72
14.	20 th – 21 st July, 2019	Vaishali (Hajipur)	46
15.	27 th – 28 th July, 2019	Katihar	47
16.	03 rd – 04 th Aug, 2019	Siwan	49
17.	31 th Aug – 01 st Sep, 2019	Nalanda (Biharsharif)	67
18.	07 th - 08 th Sep, 2019	Nawada	30
19.	16 th – 17 th Nov, 2019	Jehanabad	42
20.	30 th Nov – 01 st Dec, 2019	Bhagalpur & its sub-Division	88
21.	21 st – 22 nd Dec, 2019	Sitamarhi	44
		Total	1141

TRAINING OF PLVS ALONGWITH DLSA STAFF MEMBERS AT PATNA (BSLSA PREMISES)

S.N.	Торіс	No. of Participants
1.	One day Training-cum-Sensitization Programme of PLVs alongwith DLSA Staff Members under NALSA & Other Schemes on 30-03-2019	56
2.	One day Training-cum-Sensitization Programme of PLVs alongwith DLSA Staff Members under NALSA & Other Schemes on 06-04-2019	48
3.	One day Training-cum-Sensitization Programme of PLVs alongwith DLSA Staff Members under NALSA & Other Schemes on 27-04-2019	63
	Total	167

TRAINING OF PANEL LAWYERS AT PATNA (BSLSA PREMISES)

S.N.	Торіс	No. of Participants
1.	Training of Panel Lawyer deputed at Legal Aid Clinics of JJB of DLSAs was conducted on 03-08-2019	36
2.	Training of Panel Lawyer deputed at Child Welfare Committee (CWC) of DLSAs was conducted on 17-08-2019	32
3.	Training of Panel Lawyer deputed at Front Office (F. O) of DLSAs/SDLSCs was conducted on 31-08-2019	45
4.	Training of Remand Lawyers of 19 DLSAs was conducted on 07-09-2019	52
5.	Training of Remand Lawyers of 18 DLSAs was conducted on 21-09-2019	31
6.	Training of Jail Visiting Lawyers of DLSAs was conducted on 28-09-2019	45
	Total	241

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बद्यों का हरहाल में अच्छी परवरिश दें ताकि गलत दिशा में ना जा सकें

आजकल लोग अपनी व्यस्तता भरी जीवन में बच्चों पर समय नहीं दे पाते हैं। इसी वजह से बच्चे नासमझी में गलत काम कर बैठते हैं। अभिभावक थोड़ा समय अपने बच्चों के लिए निकालें और उन्हें अच्छी परवरिश दें ताकि वह गलत दिशा में जाने से रुक सके। ये बातें राक्रवार को विकास विद्यालय हुमरी के प्रांगण में जिला विधिक मैंवा प्राधिकार द्वारा वाल संरक्षण अधिनियम विषय पर आयोजित विधिक जागरूकता शिविर का उद्घाटन करते हुए जिला एवं सत्र

न्यायाधीश भानु प्रताप सिंह ने कहीं। साथ ही कहा कि बच्चों को अच्छी शिक्षा माता-पिता व शिक्षक देते हैं जिससे वे अच्छे संस्कार व्रहण करते हैं, बच्चे समाज को नया आइना दिखाते हैं। वर्षा के साथ मित्रवत व्यवहार करना चाहिए। जिला जज ने कहा कि वैसे बच्चे जिलकी आयु 18 वर्ष



विधिक जागरूकता शिविर में उपस्थित अतिथि।

से कम है, वह बालक की श्रेणी बच्चों के संरक्षण पर काफी मदद में आता है। उन्होंने कहा कि बाल मिलती है। सोषण की समस्या हमारे देश में काफी विकराल रूप ले चुकी है। इसका मुख्य कारण हमारे देश में अशिक्षा है। इसको रोकने के लिए हमें बच्चों को अच्छी शिक्षा देने की आवस्यकता है। उन्होंने कहा कि वर्ष 2012 में वर्तमान सस्कार ने बाल शोषण के खिलाफ चिल्डून अगेंस्ट सेक्सुअल अफिस वो कानून का उल्लेबन एक्ट बनावा जिसके लाग होने से <u>उन्हें किशोर न्याय प्रीता</u>र

अपनी जवाबदेही से बच नहीं सकते अभिभावक

किरतेर न्याय परिषद के न्याविक सदस्य उमेश चौधरी ने कहा कि बच्चों के लिए अलग से किशोर न्याय परिषद व बाल कल्याण समिति की व्यवस्था है। ऐसे बच्चे जो कानून का उल्लंघन करते हैं

करने के लिए सुधार गृह भ जाता है। विद्यालय के निदेशक र किशोर सिंह ने कहा कि शिव बच्चों को अच्छी शिक्षा के सा साथ अच्छे संस्कार भी देते हैं 3 बच्चे पढ़ लिख कर समाज नई दिशा दिखाते हैं। उन्होंने व कि अभिभावक केवल बच्चें विद्यालय भेजकर अपनी जवाबर से वच नहीं सकते। समर समय पर विद्यालय आकर उन्ह प्रगति को देखना चाहिए। मंच । संचालन करते हुए पैनल अधिवक गोपाल कुमार ने कहा कि 6 से 1 वर्ष की आयु के बच्चों को अनिवा और निःशुल्क प्रारंभिक शिक्षा लिए शिक्षा का अधिकार तथा किर भी जोखिम बाले कार्य से सुरक्षा लिए सुरक्षा का अधिकार कान बनाया गया है। मीके पर डीएलएस के निवर्तमान सचिव असन कुमा ठाकुर, सचिव राजीव कुमार भारती पूर्व मेयर संजय कुमार, पीएलवं

्रेलवे स्टेशन पार्क में 35 प्रकार के लगाये गये पौध<mark>ेसा लोगें को शिवर के माध्यम्</mark> से दी गई



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पौधा लगा, उसका संरट

कशोर न्याय अधिनियम की जानकारी



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• जिला विधिक सेवा प्राधिकार के तत्वावधान में मजदूरों के निबंधन के लिए लगाया एक दिवसीय कार्यशाला 📘

मजदूरों के अधिकार के लिए कई अहम कान लाभ के लिए जागरूकता जरूरी : युनूस अंसारी

भारकर न्यूज फारविसर्गज

संघ के सचिव एस के सोनू, जिला विधिक सेवा प्राधिकार के प्रतिनिधि आदि प्रमुख रूप से कार्यशाला ना में नुधवार को मनदूर दिवस पर बिहार राज्य में भाग लिया। इस मौके पर प्रभारी एसडीओ ने के प्राप्तित एवा उस मामान है संबंधित करे ---

महिला दिवस घर कोर्ट में सम्मान समारोह का आयोगन HIS PROPERTY.





कार्यक्रम को संबोधित करते संघ सचिव।

आम का पौधा लगाते एडीजे सह प्रभारी जिला एवं सत्र न्यायाधीश व अन्य

न्याय वाटिका में किया पौधरोपण

असंदेखा. नगाय मंडल स्थित नगाव वाटिका परिसर में कुचवार को एडीजे-1 सह प्रभारी जिला एवं सत्र न्यायाधीश संजय कुमार की अध्यक्षता में कई पीधे लगाये गवे. पीधरोपण में कोर्ट के सारे न्यायिक पदाधिकारी व कर्ड अधिवका शामिल हुए, इससे पूर्व फैमिली कोर्ट में पौचरोपण को ले बैठक भी हुई. इसकी अध्यक्षता एडीजे-1 सह प्रभारी जिला एवं सत्र न्यावाधीश संजय कुमार ने की. मौके पर एडीजे टू- रमण कुमार, एडीजे-3 रजनीश श्रीवास्तव, एडीजे- 4 ऑप्रिक कुमार दास, एडीजे-5 सत्येन्द्र सिंह, सीजेएम शक्तिकांत राब, अवर न्यायाधीश सह डीप्लएसए सचिव संजीव कुमार, एसीजेएम-5 सतीश

'न्यायिक प्रक्रिया जहाँ पक्षकारों की सहमति से निर्णय होता है।'

स्थायी लोक अदालत

(जन डपयोगी सेवाएं)

वर्तमान में विधिक सेवा प्राधिकार अधिनियम, 1987 की धारा

मुंगेर, मुजफफरपुर, सहरसा एवं सारण जिलों में स्थायी लोक अदालत (जन उपयोगी सेवाएं) का गठन किया गया है। जिसमें निम्नलिखित जन उपयोगी सेवाओं संबंधी विवादों का निपटारा

22—बी के अंतर्गत पटना, पूर्णियाँ, भागलपुर, दरभंगा, गया,

• परिवहन सेवाएँ (हवाई, सड़क या पानी) यात्रियों या

किसी मी प्रतिष्ठान द्वारा जनता को बिजली, प्रकाश

• डाक. टेलीग्राफ या टेलीफोन सेवाएं *या.*

माल के लिए या,

किया जाता है :–

लोक वातावरण संरक्षण एवं सफाई तंत्र या

या पानी की आपूर्ति सेवाएं या,

अस्पताल सेवाएं या औषधालय या,

शैक्षिक या शैक्षणिक संस्थानों या

आवास और भू—संपदा सेवा।

राष्ट्रीय लीक अदालत

तिथि : 08 फरवरी, 11 अप्रैल, 11 जुलाई, 12 सितम्बर एवं 12 दिसम्बर 2020

विषय : मुकदमा पूर्व वाद (i) N.I. Act की धारा 138 के अंतर्गत वाद (ii) धन वसूली वाद (iii) श्रम विवाद (iv) बिजली और पानी के बिल मामले (Non-Compoundable मामलों को छोड़कर) (v) भरण-पोषण **न्यायालयों में लंबित वाद** (i) आपराधिक शमनीय (Compoundable) मामले (ii) N.I. Act की धारा 138 के अंतर्गत वाद (iii) धन वसूली वाद (iv) मोटर दुर्घटना दावा न्यायाधिकरण (MACT) वाद (v) श्रम संबंधी मामले (vi) बिजली और पानी के बिल संबंधी मामले (Non-Compoundable को छोड़कर) (vii) पैवाहिक विवाद (तलाक को छोड़कर) (viii) भूमि अधिग्रहण के मामले (ix) सेवा (वेतन, भता एवं सेवानिवृत्ति लाभों से संबंधित) मामले (x) राजस्व मामले (केवल जिला न्यायालयों और उच्च न्यायालयों में लंबित) (xi) अन्य दीवानी मामले (किराया (Maintenance) मामले (vi) अन्य {आपराधिक शमनीय (Compoundable) मामले एवं अन्य सिविल विवाद} स्थल : उच्च न्यायालय, जिला व अनुमंडल न्यायालय सुखाधिकार, निषेधाज्ञा वाद, विनिर्दिष्ट कार्य वाद (Specific Performance Suits)} आदि।

लोक अदालत द्वारा अपने मामले का परस्पर वार्ता के आधार पर निष्पादन के इच्छुक व्यक्ति तत्काल सम्पर्क करें :-

- 1. सचिव, उच्च न्यायालय विधिक सेवा समिति, पटना उच्च न्यायालय परिसर, पटना।
 - 2. सम्बन्धित जिला विधिक सेवा प्राधिकार के सचिव, सिविल कोर्ट परिसर।
- . सम्बन्धित अनुमंडल विधिक सेवा समिति के सचिव।
- 4. सम्बन्धित विभाग / बैंक / इंश्योरेंस कम्पनी / बिजली कम्पनी इत्यादि।
- 5. न्यायालय / न्यायाधिकरण जहाँ मामला लम्बित है।
- 6. बिहार राज्य विधिक सेवा प्राधिकार, बुद्ध मार्ग, पटना।

विडियो-कॉन्फ्रेंसिंग अथवा टेलीफोन के जरिए वकीलों द्वारा दूरदराज एवं हाशिए पर रहने वाले लोगों

को कानूनी सलाह एवं जानकारी देने हेतु टेली-लॉ की तकनीकी सुविधा ग्राम पंचायत में स्थित मैप किए गिए Mapped) CSC पर उपलब्ध है। अधिक जानकारी के लिए अपने क्षेत्र के पैरा विधिक स्वयंसेवक (PLV) या विलेज लेवल ऐन्टरप्रेन्योर (VLE) से संपर्क करें । विबसाइट :-www.tele-law.in; टेलीफोन :-0612-2508366/07562811076

नोट :

- लोक अदालत में परस्पर वार्ती के आधार पर मामलों का तुरंत निस्तारण किया जाता है।
 लोक अदालत द्वारा पारित एवाई को सिविल
- कानूनी मान्यता है। 3. अगर कोई न्याय शुल्क दिया गया हो तो निस्तारण के उपरान्त उसे बापस कर दिया जाता है।

कोर्ट की डिक्री की तरह

राज्य प्राधिकार परिसर में एक निःशुत्क विधिक सेवा ''न्याय समाघान'' की स्थापना की गई है। जिसका उद्देश्य :

न्याय सम

- विविध विधिक सेवाएँ एक केन्द्र पर उपलब्ध कराना,
- विधिक सेवाओं के लामार्थियों को उनके वादों की अद्यतन जानकारी, विधिक सलाह एवं सहायता देना,
 - नालसा, केन्द्र/राज्य सरकार आदि की योजनाओं की जानकारी देना.
- Video Conferencing के माध्यम से भी विभिन्न जिलों के जेल से संपर्क स्थापित कर बंदियों को कानूनी सलाह पैनल अधिवक्ताओं के माध्यम से देना।

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बिहार राज्य विधिक सेवा प्राधिकार

बुद्धमार्ग, पटना-800001

फोन — 0612—2508390, 2508943, ईमेल — bslsa_87@yahoo.co.in

टॉल प्रफी नं

लड़ाई हुई अदावत, चलो चलें भाई लोक अदालत 400